Court-I

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P.No.126/2017

Present:1. Hon'ble Member (J) Shri Vijai Pratap Singh 2. Hon'ble Member (J) Ms. Manaroma Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th April, 2017, 10.30 A.M

Tractors India Pvt.Lt -Versus- P.K.Ores Pvt.Ltd.	d.	
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ative (IN CAPITAL	Appearing on behalf of	Signature with date
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	-Versus- P.K.Ores Pvt.Ltd. 9 Ination of Authorized ative (IN CAPITAL ETTERS) BANERSEC, AND AK MITRA, AND AND AND ALL AL QUADE!	P.K.Ores Pvt.Ltd. 9 gnation of Authorized Appearing on behalf of ETTERS) BANSESSA, AND DESCRIPTION OF APPEARS AND APPEARS A

ORDER

Ld. Counsels for the petitioners and the Corporate Debtor are present.

Petitioner proposed the name of Sri Abhijit Jain as IRP. Sri Abhijit Jain has also filed his consent in Form 2 prescribed under the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016. Sri Abhijit Jain is appointed as I.R.P. He is directed to

proceed in the matter as per the procedure prescribed in the IBC 2016.

List the matter on 01/05/2017.

(Manorama Kumari) Member (J) (Vijai Pratap Singh) Member (J)